

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.7 – IA/1282(AHM)2023  
ITEM No.8 – IA/1283(AHM)2023  
In  
**CP(IB) 40 of 2017**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s  
Essar Steels Ltd

.....Applicant

.....Respondent

**Order delivered on: 01/11/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Dr. Velamur G Venkata Chalapathy , Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Deepak Khosla, Advocate  
For the Respondent : Mr. Mihir Thakore, Senior Advocate a/w  
Ms. Ruhi Singh, Advocate for respondent no. 6

**ORDER**

Heard, Ld. Counsel for the Applicant as well as Ld. Sr. Counsel for the Respondent No.6.

Ld. Sr. Counsel appearing for the Respondent No.6 objected to the maintainability of the present IAs, in view of the other similar matters are already pending for adjudication.

Notice to the Respondents on maintainability of the present IAs as well.

The respondents may file objection/reply, if any, within three weeks from the date of service. Rejoinder, if any, be filed within seven days thereafter.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 08.12.2023.

-Sd-

**DR. VELAMUR G VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**